

Rent Control Tribunal, Delhi

210 **Shri N. R. Laskar:**
Shri S. C. Samanta:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of cases pending in the Rent Control Tribunal, Delhi on the 1st March, 1967,

(b) the number of judges who dispose of these cases;

(c) how many cases are fixed for each hearing,

(d) whether it is also a fact that there is a heavy rush of cases in the Courts of Rent Control Tribunal, Delhi, and

(e) if so, whether there is any proposal to increase the number of judges?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh). (a) 1093

(b) 1

(c) On an average about 15

(d) No

(e) Does not arise

Development of Attappadi Tribals

211. **Shri E. K. Nayanar:** Will the Minister of Social Welfare be pleased to state:

(a) the total amount so far earmarked by the Central Government for the development of Attappadi tribals in Palghat District in Kerala,

(b) the total amount the Central Government propose to earmark during the Fourth Plan on these tribals; and

(c) the details of the schemes approved by the Central Government for their development so far?

The Minister of State in the Department of Social Welfare (Shri Smt. Phuleema Guha): (a) to (c). The requisite information has been called for from the State Government and will be laid on the Table of the House when received

Accommodation for Central Government Employees in Delhi

212 **Shri Bal Raj Madhok:** Will the Minister of Works, Housing and Supply be pleased to state.

(a) the total number of Government built houses available for allotment to Class II, Class III and Class IV employees of the Central Government in Delhi,

(b) how many of them have been actually allotted to employees of these three categories respectively,

(c) how many houses are ready for allotment and have not been allotted so far category-wise and colony-wise,

(d) how many Government employees of these three categories are on the waiting list for allotment of Government built houses, and

(e) whether any plan of priorities has been drawn for allotment of houses to such employees and if so, the details thereof?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) to (e) Allotment of residential accommodation in the General Pool to Central Government officers is not made according to the class of service to which an officer belongs. The eligibility of an officer for a particular type of accommodation is determined on the basis of the emoluments drawn by him. Class II, Class III and Class IV employees are generally eligible for accommodation of types I to IV. The number of residential units in the general pool in Delhi in these types and the extent of shortage with reference to the number of eligible